

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 1431
TO BE ANSWERED ON FRIDAY, 10th FEBRUARY, 2023**

LINKING OF VOTER ID WITH AADHAAR

1431. SHRI NATARAJAN P.R.:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of voter IDs linked with Aadhaar since the Election Laws (Amendment) Act, 2021 came into force;
- (b) whether the linking of Voter IDs is voluntary and linked after taking consent from voters and can it also be deleted if a voter takes back the consent; and
- (c) if so, the details thereof indicating the manner in which the consent is obtained from voters?

**ANSWER
MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

- (a) to (c): The Election Laws (Amendment) Act, 2021, allows Electoral Registration Officers to require the existing or prospective elector to provide the Aadhaar number for the Purpose of establishing identity on a voluntary basis. The Election Commission of India (ECI) *vide* its instruction dated 4th July, 2022, has launched the programme to collect the Aadhaar number of existing and prospective electors on a voluntary basis from 1st August, 2022 in all States and Union territories. It is voluntary to link Aadhaar with Voter ID and consent is obtained from the elector for Aadhaar authentication in Form 6B. There is no provision for withdrawing the consent.
